

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**NOTIFICATION**

**R.O.C.No.10/2020-RC**

**Dated 04.01.2021**

**REF: High Court's Notification R.O.C. No.10/2020-RC, dated 31.12.2020.**

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It is to inform that, the candidates whose hall ticket numbers are mentioned in the notification under reference cited, are provisionally declared as qualified for written examination to be conducted in connection with the recruitment to the post of Civil Judges notified for the year 2020, and they are hereby requested to submit one set of the attested copies of certificates in proof of their qualification and eligibility criteria, along with the filled in Annexure concerned enclosed to this notification, as per the qualification mentioned in the detailed Notification No.10/2020-RC, dated 20.02.2020, as extracted below, by Registered Post/Speed Post/Courier or in Person, addressed to the Registrar (Recruitment), High Court for the State of Telangana, Hyderabad-500 066, **on or before 5 p.m. on 21.01.2021**, for scrutiny of their Qualifications and eligibility for the post of Civil Judge, or else their candidature to the post of Civil Judge notified for the year 2020 will not be considered.

**Direct Recruitment:**

**Annexure-I:**

Candidates possessing Law Degree and practicing as an Advocate or Pleader in any Court for a period of not less than 3 years on the date of Notification for recruitment to the post and have attained the age of 25 years and must not have attained the age of 35 years in the case of OC Category and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class as on the 1<sup>st</sup> day of July of the year (i.e. as on 01.07.2020).

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Annexure-II

(I) Candidates obtained Degree of Law within a period of three years prior to the date of Notification and who is eligible to be enrolled as an Advocate and who has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and **has not enrolled as an Advocate** and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.07.2020 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

Annexure-III

Candidates who have enrolled as an Advocate, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge, under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria i.e.

i) obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.07.2020 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

Annexure-IV

(Recruitment by Transfer)

Candidate must possess a Degree in Law by the date of Recruitment Notification i.e. 20.02.2020, and has not completed forty eight (48) years of age as on 01.07.2020.



**REGISTRAR (JUDICIAL-I)**  
**FAC. REGISTRAR (RECRUITMENT)**

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

- Ref:** 1) High Court's Notification No.10/2020-RC, dated 20.02.2020, inviting applications for appointment to the post of Civil Judge.  
2) High Court's Notification No.10/2020-RC, dated 31.12.2020  
3) High Court's Notification No.10/2020-RC, dated 04.01.2021

**Annexure-I:**

**(To be filled and signed by the candidate concerned)**

Candidates possessing Law Degree and practicing as an Advocate or Pleader in any Court for a period of not less than 3 years on the date of Notification No.10/2020-RC, dated 20.2.2020 and have attained the age of 25 years and must not have attained the age of 35 years in the case of OC candidates and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class as on the 1<sup>st</sup> day of July of the year (i.e. as on 01.07.2020).

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : ( Enclose attested copy of caste certificate, in case reserved category)	
04.	Are you an Ex-Serviceman? If so, enclose attested copy of 'Discharge Certificate'.	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose attested copy of Medical Certificate issued by the competent authority.)	
06.	Date of Birth (as per SSC) and Age as on 01.07.2020: (Enclose attested copy of S.S.C. certificate)	
07.	Period of Practice as on 20.02.2020. (Enclose latest Bar Association Certificate and attested copy of Bar Council Enrollment certificate.)	
08.	Whether pursued any course/degree/post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/she pursued the said courses in regular college/private/distance mode/open University or Evening College.	

09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:Enrollment Certificate:	
	vi) Whether arrested in connection with any crime involving moral turpitude.	

Signature of the candidate with date.

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**Annexure-II**

(I) Candidates obtained Degree of Law within a period of three years prior to the date of Notification and who is eligible to be enrolled as an Advocate and who has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories ,and 55% and above marks in respect of other reserved categories and **has not enrolled as an Advocate** and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.07.2020 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

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08.	Whether pursued any course/degree/ post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/ she pursued the said courses in regular college/private/distance mode/open University or Evening College.	
09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:	
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Signature of the candidate with date.

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**Annexure-III**

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i) obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories, and 55% and above marks in respect of other reserved categories and;

(ii) have attained the age of 23 years and must not have completed the age of 26 years as on 01.07.2020, and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

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06.	Date of Birth (as per SSC) and Age as on 01.07.2020: (Enclose attested copy of S.S.C. certificate)	
07.	Period of Practice as on 20.02.2020. (Enclose latest Bar Association Certificate and attested copy of Bar Council Enrollment certificate.)	

08.	Whether pursued any course/degree/ post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/ she pursued the said courses in regular college/private/distance mode/open University or Evening College.	
09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
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Signature of the candidate with date.



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3) High Court's Notification No.10/2020-RC, dated 04.01.2021

**Annexure-IV:**

**(To be filled and signed by the candidate concerned)**

Candidates possessing Law Degree which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India, and has not completed 48 years of age as on 01.07.2020.

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : ( Enclose attested copy of caste certificate, in case reserved category)	
04.	Date of Birth (as per SSC) and Age as on 01.07.2020: (Enclose attested copy of S.S.C. certificate)	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose attested copy of Medical Certificate issued by the competent authority.)	
06.	Name & date of declaration of probation in eligible post. (Enclose attested copy of proceedings)	
07.	Whether completed the law degree course after entry into service? If so, enclose attested copy of proceedings permitting you for prosecution of Law Degree course.	
08.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	

<p>iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:</p>	
<p>iv) Whether has more than one living spouse:</p>	
<p>v) Whether marries knowingly a person having a spouse: Enrollment Certificate:</p>	
<p>vi) Whether arrested in connection with any crime involving moral turpitude.</p>	
<p>vii) Whether facing any disciplinary proceedings / criminal proceedings or under suspension from service or has undergone any punishment or is undergoing punishment for / any irregularity in discharge of his/her duties, if so furnish details with copies of proceedings. (Enclose latest Service and Conduct Certificate issued by the Appointing Authority.)</p>	

Signature of the candidate with date.